



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 11th October, 2019

SRO:- 582 Whereas, on 04.03.2019 P/S Harwan received a reliable information to the effect that banned JEI J&K has several facilities/offices located within the Jurisdiction of P/S Harwan, where various subversive activities are being carried out by the members of organization; and

2. Whereas, a case FIR No.04/2019 U/S 10,11 and 13 ULA(P) Act, 1967 was registered at Police Station Harwan, Srinagar and investigation was taken up; and

3. Whereas, during investigation it was revealed that accused Bashir Ahmad Lone and Mohammad Yousuf Sheikh are the members of banned organization of Jel and are involved in subversive activities in the area of Harwan. Also incriminating material have been recovered from the houses of these two accused persons which reveal that accused have close links with HM outfit and Hurriyat Conference; and

4. Whereas, during the course of investigation, on the basis of statements of witnesses, the seizure memos and other evidence, the Investigating Officer established a prima-facie case against the accused persons namely 1. Mohammad Yousuf Sheikh S/o Gh. Mohd @ Gulla Sheikh R/o Saidpora Harwan 2. Bashir Ahmad Lone S/o Ab. Samad Lone R/o Saidpora Harwan under sections 10,11 and 13 of the Unlawful Activities (Prevention) Act 1967; and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case

for accord of prosecution sanction against the said accused persons; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons 1. Mohd Yousuf Sheikh S/o Gh. Mohd @ Gulla Sheikh R/o Saidpora Harwan 2. Bashir Ahmad Lone S/o Ab. Samad R/o Saidpora Harwan Srinagar for the commission of offences punishable U/S 10,11 & 13 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.04/2019 of P/S Harwan Srinagar.

By order of Government of Jammu and Kashmir.

^{Sd/-}
Principal Secretary to the Government
Home Department
Dated: 11.10.2019

No. Home/Pros/101 /2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-26/S/2019/41000-02 dated 10/07/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department
11.10.19.